

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

THURSDAY ,THE SEVENTEENTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 30510 OF 2017

Between:

M. Sai Meghamsha, S/o M.I Amarnath Age about 17 years, Oco Student, Minor, rep., by its Natural Guardian Mother M. Maheshwari W/o M I Amarnath R/o 3-4-756/1,Flat No. 202, Sai Raghavendra Residency, Barkatpura, Hyderabad- 500027

...PETITIONER

AND

1. The State of Telangana, Rep. by its principal Secretary Department of Health, medical and Family Welfare Secretariat Buildings, Saifabad, Hyderabad-022
2. Kaloji Narayana Rao University of Health Sciences, Warangal, rep by its Vice Chancellor/Registrar ,
3. National Cadet Corps, (NCC) Directorate Rep., by its Director General NCC (APandT) Andhra Pradesh and Telangana Gen Chaudhari Road, Secbad-500003
4. S. Hiranmayi, D/o. S. Venkateswara Rao Aged about 18 years, Occ Student R/o. Usha Enclave, Srinagar Colony, Hyderabad -073

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Order or Direction, more particularly one in the nature of Writ of Mandamus, declaring the non- inclusion of the petitioner name in the allotment of seats by the 2nd Respondent University at Government Dental College and Hospital, Hyderabad, in the under graduate medical/ dental Admissions 2017-18 dt.5.09.2017 under the National cadet Corps (NCC) special category, in spite of being placed in the 18th position in the Merit List under the NCC Special Category having played basketball at the NCC National games Level under Priority-II (f) + B of G.O.Ms No, 75, Health, Medical and Family Welfare (C1) Dept., dt.8.09.2015, owing to the seat being wrongly allotted pursuant to interim orders of the Hon'ble High Court made in WPMP No.

36684/2017, in W.P. No. 29485 of 2017 dt.31.08.2017 to Sunkara Hiranmai 4th Respondent herein in NCC priority is considered as II (e) (iii)+B, pursuant to Sunkara Hiranmais Rafting /Sailing certificate being adjudged as Not Verifiable, as it is not issued by NCC or an agency where NCC has conducted the competition, as stated in the Clarification letter NCC(APandT)/1972/Scr-App/PandC dt.6.09.2017, as illegal, arbitrary, unconstitutional, and consequently to direct the 2nd respondent to reserve and allot a seat for the Petitioner in Government Dental College and Hospital, Hyderabad based on the Petitioners merit list standing at 18th position in the National Cadet Corps (NCC) special category

I.A. NO: 1 OF 2017(WPMP. NO: 38025 OF 2017)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd Respondent to reserve and allot a seat to the Petitioner herein in Government Dental College and Hospital, Hyderabad, based on the Petitioner's merit list standing at 18th position in the National Cadet Corps (NCC) special category pending disposal of the above Writ Petition

Counsel for the Petitioner: SRI ABDUL AZAM KHAN REP Ms. B. RACHNA

**Counsel for the Respondent No.1: GP FOR MEDICAL HEALTH
& FAMILY WELFARE**

Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO, SC

**Counsel for the Respondent No.3: SRI GADI PRAVEEN KUMAR,
DY. SOLICITOR GENERAL OF INDIA**

Counsel for the Respondent No.4:--

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

Writ Petition No.30510 of 2017

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Abdul Azam Khan, learned counsel represents
Ms. B.Rachna, learned counsel for the petitioner.

Mr. A.Prabhakar Rao, learned Standing Counsel for
Kaloji Narayana Rao University of Health Sciences appears for
respondent No.2.

2. Learned counsel for the petitioner submits that the issue
involved in the Writ Petition has been rendered academic on
account of efflux of time.

3. In view of aforesaid submission, the Writ Petition is
dismissed as infructuous.

Miscellaneous applications, if any pending, shall stand
closed. There shall be no order as to costs.

**SD/- P. CH. NAGABHUSHAMBA
ASSISTANT REGISTRAR**

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to Ms. B. RACHNA, Advocate [OPUC]
2. Two CCs to GP FOR MEDICAL HEALTH & FAMILY WELFARE, High Court
for the State of Telangana at Hyderabad [OUT]
3. One CC to SRI. A. PRABHAKAR RAO, SC [OPUC]
4. One CC to SRI. GADI PRAVEEN KUMAR, (DY. SOL GEN OF INDIA)
[OPUC]
5. Two CD Copies

BM

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HIGH COURT

DATED:17/10/2024

ORDER

WP.No.30510 of 2017



**DISMISSING THE WRIT PETITION AS INFRUCTUOUS
WITHOUT COSTS**

⑧ Copies

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25/10/24